

(c) how far these changes are likely to effect our country's economy?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) and (c). Does not arise.

**India's Participation at Universal Exposition at Seville (Spain)**

10625. SHRI Y.S. RAJA SEKHAR REDDY: Will the Minister of COMMERCE be pleased to state:

(a) whether India's participation in the Universal Exposition of Seville in Spain Scheduled for April, 1992 has been cancelled; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) and (b). Yes, Sir. Due to budgetary constraints, it has been decided to withdraw our participation in the Universal Exposition at Seville in Spain scheduled for April, 1992.

**Gold Policy**

10626. SHRI KASHIRAM RANA:  
SHRI SANTOSH KUMAR  
GANGWAR:  
SHRI SHANTARAM PO-  
TIDUKHE:  
SHRI DILIP SINGH JU DEO:  
SHRI JANARDAN TIWARI:  
SHRI Y.S. MAHAJAN:

Will the Minister of FINANCE be pleased to state:

(a) the measures taken or proposed to be taken for the dehoarding of the gold and

the conversion of ill-gotten money into gold and clamping down on gold smuggling;

(b) whether any 'Gold Bonds' still remain to be redeemed;

(c) if so, the amount thereof;

(d) whether Government propose to formulate a new gold policy; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Government considers that the abolition of Gold(Control) Act will bring in competition, openness in trade and freedom to transact in gold, which in turn will dehoard gold.

Government take all necessary legislative and administrative steps to curb the generation, growth and use of black money which in turn check the investment of blackmoney in gold.

For clamping down on gold smuggling, the following measures are taken: Antismuggling drive has been intensified and the antismuggling machinery particularly in the vulnerables areas of sea coast, land borders and the international seaports and airports remain alert to check and contain smuggling of contraband. Sophisticated anti-smuggling equipment such as X-ray baggage machines and metal detectors are utilised for prevention and detection of gold concealed on person of passengers and their baggage/ in-cargo. Close co-ordination is maintained with all the agencies concerned in the prevention and detection of smuggling.

(b) Yes, Sir.

(c) Gold Bonds which were to be repaid as on 31.12.89:

## Amount outstanding

Sl. No.	Gold Bonds	Date of maturity	to be repaid
1	2	3	4
(i)	6 1/2 of Gold Bonds 1977 (Repayable in Rs.)	11.12.77	Rs. 19.27 lakhs
(ii)	7% Gold Bonds 1980 (Repayable in Rs.)	2.3.80	Rs. 3.06 lakhs
(iii)	National Defence Gold Bonds-1980		
	Series 'A'	27.10.80	5,72,760 gms.
	Series 'B' (Repayable in Gold)	27.10.80	2,55,353 gms.

(d) and (e). Government has proposed to abolish the existing Gold (Control) Act, 1968.

**Recommendations of Finance Commission Regarding Gujarat's Share**

10627. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of FINANCE be pleased to state:

(a) whether the State Government of Gujarat has pointed out that its share had continuously declined from 4.6 percent during the Seventh Finance Commission award to 3.7 per cent in the Eighth Finance Commission Award and finally reduced to 3.5 per cent in the Ninth Finance Commission's recommendations;

(b) if so, whether the State Government has pointed out that the award is unfavourable to the State and also great injustice has been done to the Government of Gujarat's share; and

(c) the reaction of Union Government thereto and the steps being taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The State Government of Gujarat have intimated that they had pointed out to the Ninth Finance Commission that their share in the total transfer of resources has been declining.

(c) The Ninth Finance Commission while recommending the devolution of resources to the State Government would have taken into account all the factors including the representation of the Government of Gujarat while making its recommendations.

[*Translation*]

**Advertisement to Daily Newspapers**

10628. PROF. RASA SINGH RAWAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to revise the policy of giving advertisements to the daily newspapers;

(b) if so, the details thereof; and

(c) the norms adopted for including the newspapers (dailies and weeklies) in the advertisement list?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Yes, Sir, The recommendations of the Committee constituted to go into the various aspects of the advertising policy of Government, are under consideration.

(c) All the newspapers which apply and fulfil and criteria laid down in the Advertising Policy (as per statement given below) are considered for inclusion in the DAVP media list.

**STATEMENT**

**MINISTRY OF INFORMATION AND BROADCASTING**

*(Advertising Policy of the Government of India)*

'A' Preamble

1. The Directorate of Advertising and Visual Publicity places advertisements in various newspapers/journals on behalf on various Ministries and